

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 388/98

Thursday, this the 12th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Mohanan.C.B.
S/o Bhaskarakurup,
Chemmala House,
Varikoli.P.O.
Puthencruz.
(Provisional Extra Departmental
Delivery Agent, Varikoli.P.O.)

- Applicant

By Advocate Mr KS Bahuleyan

vs

The Sub Divisional Inspector of
Post Offices,
Tripunithura.

- Respondent

By Advocate Mr MHJ David.J, ACGSC

The application having been heard on 12.3.98,
the Tribunal on the same day delivered the following:

O R D E R

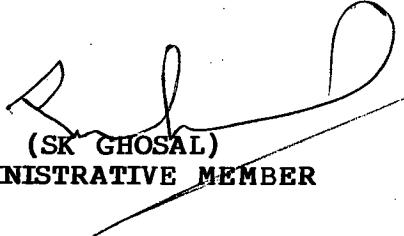
HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who is presently working as an Extra Departmental Delivery Agent, Varikoli Post Office on provisional basis, is an aspirant for selection and appointment to the same post on regular basis. The applicant has filed this application for a declaration that he is entitled to be considered for selection and appointment to the said post on regular basis, though his name is not sponsored by the Employment Exchange.

2. When the application came up for hearing, learned counsel for respondent states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondent would consider the candidature of applicant also for regular selection and appointment to the post of EDDA, Varikoli Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the respondent to consider the candidature of the applicant also valid for regular selection and appointment to the post of Extra Departmental Delivery Agent, Varikoli Post Office, though his name may not be sponsored by the Employment Exchange. No costs.

Dated, the 12th March, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

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